GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF HIGHER EDUCATION

LOK SABHA UNSTARRED QUESTION No.3472 TO BE ANSWERED ON 08.08.2016

UGC Notification on Teaching Hours

3472. SHRI MALYADRI SRIRAM:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Ministry is aware about the protest against the new University Grants Commission (UGC) notification about increasing of teaching hours;
- (b) if so, the details thereof;
- (c) whether new norms would overburden to teachers and drastically reduce the preparation time available resulting in degrading of quality of education; and
- (d) if so, the details thereof and the steps taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. MAHENDRA NATH PANDEY)

(a) to (d): The University Grants Commission (UGC) notified the UGC (Minimum Qualifications for Appointment of Teachers and other Academic Staff in Universities and Colleges and measures for the maintenance of standards in Higher Education) (3rd Amendment), Regulations, 2016 on 4th May, 2016. Thereafter, in view of the discussions and suggestions from various quarters including Teachers associations, the UGC notified the UGC (Minimum Qualifications for Appointment of Teachers and other Academic Staff in Universities and Colleges and measures for the maintenance of standards in Higher Education) (4th Amendment), Regulations, 2016 effective from 11th July, 2016. These amendments supersede the 3rd amendment and are in force and being implemented. As a consequence of the 4th amendment regulations, the teaching hours have been restored and are the same as prescribed in the principal UGC regulations, 2010 on minimum qualifications for appointment of teachers and other academic staff in universities and colleges. In addition, the scope of direct teaching hours would continue to include lectures/tutorials/practicals/project supervision/field work.
